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WA-3023-2024

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 7<sup>th</sup> OF APRIL, 2025

WRIT APPEAL No. 3023 of 2024

DR. PAWAN SHANKAR TIWARI

Versus

ASHOK KUMAR GUPTA AND OTHERS

## Appearance:

Shri Karnik Singh - Advocate for the Petitioner.

Shri Abhilash Kumar Dey, learned counsel for the Respondent No.1.

Shri Anubhav Jain - Government Advocate for the Respondents No.2 to 5/State.

Smt. Sushma Pandey, learned counsel for the Respondent No.6/UGC.

## **ORDER**

## Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The present appeal has been filed by the appellant who is aggrieved by the observations made against him vide Order dated 05.12.2024 in Review Petition No.1386/2024 whereby directions were issued to take action against the appellant who was OIC of the case as reply was not filed by him in the case.

2. We have heard Writ Appeal No.647/2025 on merits and considered all the contentions of the which are against the substantive Order of the Writ



2 WA-3023-2024 Court on merits of the case which the State would have come out with in the reply.

- 3. Therefore, the directions as contained in Order dated 05.12.2024 passed in Review Petition No.1386/2024 have lost their relevance.
- 4. Hence, this Writ Appeal is allowed and it is observed that the directions contained in the said Order in the matter of conducting Departmental Enquiry against the appellant stand expunged.
  - 5. In view of the aforesaid, the Writ Appeal is disposed off.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

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